

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA 2582/93

MA 1594/94

New Delhi, This day of 2nd September, 1994 (9)

Hon'ble Shri J.P. Sharma, Member(J)

Sh. S. S. Gupta,  
(Retired Principal),  
A-9A/2, Vasant Vihar,  
New Delhi - 110 057

(By Advocate : Sh. V.S.R. Krishna) .... Applicant  
Proxy Sh. A.K. Bhardwaj)

Vs

1. National Capital Territory of Delhi,  
Chief Secretary,  
Rajpura Road,  
New Delhi.
2. Director of Education,  
Old Secretariat,  
Delhi.
3. The Administrative Officer,  
Gazetted Officer Cell,  
Directorate of Education,  
Old Secretariat,  
Delhi.

.... Respondents

(By Advocate : Sh. B.S. Gupta)

ORDER

Shri J.P. Sharma

By MA 1594/94 a request has been made to  
impeach Drawing and Disbursing Officer, Govt. Boys  
Senior Secondary School, Basaidarapur, New Delhi.

No objection has been filed. The name of R-4 is  
allowed to be heard. The MA is allowed accordingly.

2. The applicant, Sh. Gupta retired as Principal  
on 31st July, 1988 from Govt. Boys Senior Secondary  
School, Basaidarapur, New Delhi. The address of the  
applicant in the service record show his hometown as  
Bombay. The applicant with his family and his wife  
moved to Bombay with bag and luggage on 30th June, 1989.

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In this journey, the applicant has spent certain amount on the railway fare, transportation of the luggage and on packing the same. He submitted a bill on 1st August, 1989 to the respondents (Annex-A3) but he has not been paid. The respondents in March, 92 asked the applicant to submit a documentary proof that he settled in Bombay. In reply to which the applicant submitted a detailed representation covering full details regarding settlement at Bombay. Certain more queries were put to the applicant by the respondents and he also replied the same on 4th September, 1993. He made a last representation in March, 1993 but he has not been paid the claim he has referred for going to his hometown after retirement.

3. A notice was issued to the respondents to file reply and it is stated inter alia that the claim made by the applicant in the form of bills to the Drawing and Disbursing Officer of the school and that information was received by the Administrative Officer only on 7th March, 1994. Since the bills were presented properly the applicant has no grievance against answering the respondents.

4. Sh. B. S. Gupta appeared for the respondents and argued that the applicant has not filed sufficient evidence to show that he has settled at Bombay. Though the applicant has furnished bills that he has moved to Bombay and has settled there

but the respondents wanted further evidence in the form of ration card, transfer of gas connection to Bombay and receipt of postal dak at Bombay address.

The TA on transfer is admissible from residence to residence on retirement. The employee and his family may travel from the last headquarters to the declared hometown or to any other selected place of residence from where he wishes to settle. The journey should be completed within one year from the date of his retirement. The same rules on transfer includes lumpsum packing allowance is admissible. The respondents have also not averred or stated in effect in the reply that the applicant is not entitled to this claim. The respondents are only wanted to be satisfied regarding the hometown of the applicant.

The hometown of the applicant has been clearly given in the service record as Bombay and this fact has been admitted by the Department Representative who present alongwith the respondents counsel Sh. B. S. Gupta.

5. In view of the above conspectus of facts and circumstances the application is allowed and the respondents are directed to release the amount of Rs. 9116/- to the applicant within three months from

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the date of receipt of this order failing which they  
will further pay interest @ 12% per annum on this  
amount from the date of the order. Cost on parties.

*J. P. Sharma*

(J. P. Sharma)  
Member (J)

/mr/